

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
STARRED QUESTION NO. 33  
TO BE ANSWERED ON 12.12.2018**

**REGULATORY CONTROL ON CONDUCTING FESTIVALS**

**\*33. SHRI E.T. MOHAMMED BASHEER:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether there is any regulatory control on conducting festivals and celebrations adjacent to railway track;**
- (b) if so, the details thereof;**
- (c) if not, whether the Government will think of having such regulatory measures in light of the recent Amritsar issue; and**
- (d) if so, the details thereof?**

**ANSWER**

**MINISTER OF RAILWAYS AND COAL  
(SHRI PIYUSH GOYAL)**

**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 33 BY SHRI SHRI E.T. MOHAMMED BASHEER TO BE ANSWERED IN LOK SABHA ON 12.12.2018 REGARDING REGULATORY CONTROL ON CONDUCTING FESTIVALS**

**(a) & (b): The Railway area adjacent to railway track is duly demarcated and no gathering of people is allowed within this area near the railway track for conducting festivals and celebrations. Trespassing by any person into any part of a railway without lawful authority, or having lawfully entered upon or into such part misuses such property is a punishable offence under section 147 of the Railways Act, 1989. However, there is no regulatory control of Railways on conducting festivals and celebrations in the areas which are adjacent to railway track but are outside the railway limit. Local administration, which is in charge of law & order and crowd control in areas outside Railway jurisdiction, is responsible for taking adequate precautionary measures in these areas.**

**(c) & (d): Areas outside the Railway limit come under the jurisdiction of State Government. The Commissioner of Railway Safety (CRS)/Northern Circle in his Preliminary Enquiry Report on the incident of Amritsar train run-over has given some recommendations to prevent such type of incidents in future. Action on most of these recommendations is required to be taken by the State Governments. The recommendations of the CRS preliminary enquiry report will be circulated to all States Government for taking necessary action.**

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